

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EVOQ REMEDIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Evoq Remedies Limited
2.	Date of incorporation of corporate debtor	24.02.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L46209GJ2010PLC059692
5.	Address of the registered office and principal office (if any) of corporate debtor	A-1106, Empire Business Hub, Near AUDA Water Tank, Science City Road, Sola, Ahmedabad - 380060, Gujarat
6.	Insolvency commencement date in respect of corporate debtor	09.06.2026
7.	Estimated date of closure of insolvency resolution process	06.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Dipti Narayan Mundra, IP Registration No - IBBI/IPA-001/IP-P-02845/2023-2024/14366
9.	Address and e-mail of the interim resolution professional, as registered with the Board	DBS House, 31, Floor-G-2, Plot-31Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: ip.dipti@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	DBS House, 31, Floor-G-2, Plot-31Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: cirp.evoq@gmail.com
11.	Last date for submission of claims	23.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, vide its Order dated 09.06.2026 in CP (IB) No. 149/9/AHM/2026, has initiated the Corporate

Insolvency Resolution Process against Evoq Remedies Limited under the provisions of the Insolvency and Bankruptcy Code, 2016.

The creditors of the Evoq Remedies Limited, are hereby called upon to submit their claims with proof on or before June 23, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Dipti Narayan Mundra
Interim Resolution Professional of
Evoq Remedies Limited
IP Reg. No: IBBI/IPA-001/IP-P-02845/2023-2024/14366
Email Id: cirp.evoq@gmail.com
AFA validity up to: 31-12-2026

Date: 11-06-2026
Place: Mumbai, Maharashtra

PUBLIC NOTICE

Under the instruction of our Client Union Bank of India, I issue Public Notice as under.

Rabari Nikul Bhikhabhai has applied for loan before Union Bank of India. He is owner of property bearing Plot No. 20 of Gangasagar Society Vibhag-2 which is situated in Revenue Survey No. 2527 (Old Revenue Survey No. 45 paiki) of Nagalpur Sim, Ta. & Dist. Mehsana and wants to create charge over the property in favour of Union Bank of India. The following document/s is/are not available to the owners.

Original Previous Regd. Sale deed executed by Patel Natvarlal Shankarlal (Seller) in favour of Patel Manilal Cheldas (Purchaser) dated 14-03-1990 by Sr. No. 689 with its Registration Receipt are missing. If any person, Bank, Firm, Institution etc have objection against said properties or they have any claim, right, interest, share, charge, lien, encumbrances etc or other right over the property, the undersigned should be informed along with documentary evidence within SEVEN (07) days from the publication of this notice. On failure of the same, after expiration of the period of this notice, I will issue certificate regarding the property. Thereafter no disputes, complaints or objections will be entertained.

From
SUNIL P. SHAH (ADVOCATE)
Address: 15 Varahi Complex, Out side Gopnala, Opp. Hanumanji Temple Mehsana-384002, Mobile No. 99799 2889915.

STATE BANK OF INDIA - AMCC Bharuch (62745)

Shop no.41-42, Bluechip complex, Sevashram Road, Bharuch-392001, M. 9413397054, Email: sbi.62745@sbi.co.in

(RULE - 8 (1) POSSESSION NOTICE (For immovable property))

Whereas, The undersigned being the Authorized Officer of the State Bank of India under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (4) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, 2002 issued a Demand Notice dated 10.02.2025 calling upon the Borrowers Mr. Sanjaybhai N Borad & Shri Jitendra N Borad (Unit Name-Rangoli Ice Cream) MSME Loan Account No. 38870619552 to repay the amount mentioned in the notice being Rs.10,65,881.24 (Rupees Ten lacs Sixty-Five thousand Eight hundred and Eighty One and Paise Twenty Four only) + Interest + Penal Interest from 03.02.2026 within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002 on this 6th day of June of the year 2026. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs.10,64,881.24 and further interest from 03.02.2026, costs, etc. thereon. The borrower attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY	
Property: All that piece and parcel of Property situated at Residential Building bearing - Survey No. 23/1 Paiki, Situated at In Village Netrang, Taluka Netrang, Plot No. A-16 & A-17, Netrang - 393130 Admeasuring - 93.80 Sq Mtr belongs to Shri Jitendra N Borad. Bounded as: North: Plot No. A-18, South: Plot No. A-15, East: Plot No. B-40 & B-44, West: Road.	
Date: 06.06.2026	Authorised Officer
Place: Bharuch	State Bank of India - Bharuch

STATE BANK OF INDIA - AMCC Bharuch (62745)

Shop no.41-42, Bluechip complex, Sevashram Road, Bharuch-392001, M. 9413397054, Email: sbi.62745@sbi.co.in

(RULE - 8 (1) POSSESSION NOTICE (For immovable property))

Whereas, The undersigned being the Authorized Officer of the State Bank of India under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (4) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, 2002 issued a Demand Notice dated 10.02.2025 calling upon the Borrowers Mrs. Rashmikaben Divyamm Dave (Partner) & Mr. Nikhil Kumar Jagdishchandra Dave (Partner) & Mr. Divyamm Jagdishchandra Dave (Mortgagor) MSME Loan Account No. 38995268192 to repay the amount mentioned in the notice being Rs. 6,75,708/- (Rupees Six lacs Seventy Five thousand Seven hundred and Eight only) and interest + Penal interest from 10.02.2026 within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002 on this 5th day of June of the year 2026. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs.6,75,708/- and further interest from 10.02.2026, costs, etc. thereon. The borrower attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY	
Property 1: All that piece and parcel of Moje C.S. NO. 3547/A/Portion of south side 11.50 sq-mtr sq of ground floor, rahi complex, Jambhar, Ta - Jambhar Dist. - Bharuch belongs to Shri Divyamm Jagdishchandra Dave. Bounded as: North: Road f mtr 2.25, South: C.S. NO 3548, East: C. S. No. 3547/A/Paikkae, West: C.S. NO 3546.	
Date: 05.06.2026	Authorised Officer
Place: Bharuch	State Bank of India - Bharuch

ALOK INDUSTRIES LIMITED

CIN - L17110DN1986PLC000334
Regd. Office: 17/5/1, 52/1/1, Village Rakholi/Saily, Silvassa - 396230 Union Territory of Dadra and Nagar Haveli and Daman and Diu
Tel No. +91 0260 6637000 / 7001;
Email Id: investor.relations@alokind.com. Website: www.alokind.com

NOTICE SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION (DEMAT) OF PHYSICAL SHARES

Please note that a Special Window for transfer and dematerialisation (demat) of physical shares will remain open up to February 04, 2027 as per SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026 ("SEBI Circular"). This facility is available to those investors who had purchased physical shares of Alok Industries Limited ("the Company") prior to April 01, 2019, and:

- had not lodged the shares for transfer; or
- had lodged the shares for transfer, but the same were rejected, returned, or not attended to due to deficiencies in documentation.

Applicability of the Special Window
For clarity regarding the applicability of this window to transfer the deeds executed before April 01, 2019, investors may refer to the matrix below

Lodged for transfer before April 01, 2019?	Is the Original Share Certificate Available with the Investor?	Whether eligible to lodge in the Special Window?
No - it is fresh lodgement	Yes	Yes (subject to conditions stated in the SEBI Circular)
Yes, but was rejected/ returned earlier	Yes	No
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.

Investors wishing to avail of this Special Window may contact the Company's Registrar and Transfer Agent, MUF Intime India Private Limited, having their address at C101, Embassy 247, LB S Marg, Vikhroli (West), Mumbai 400083. For further details, investors may refer to the SEBI Circular available at <https://tinyurl.com/29ab3727>.

Queries may be addressed to rnt.helpdesk@n.mpps.mufg.com

For Alok Industries Limited
Sd/-
Anshul Kumar Jain
Company Secretary and Compliance Officer
Place: Navi Mumbai
Date: June 11, 2026

ADVERTISEMENT

BANK OF BARODA, Regional Office, Valsad Region having its office at 1st floor, Mahalakshmi Towers, Tithal Road, Valsad-396001, Gujarat invites offers from the owners/Power of Attorney Holders of premises on ground floor (preferably) on lease basis with the area of

Sr.	Branch	Tender Start Date	Tender Close Date	Area required in Sq.ft.	Proposed Location
1	Chanod, Vapi Branch	07-06-2026	29-06-2026	1500 to 1650	0.5 KM from Existing Chanod Vapi Branch

with all the facilities including 3 KV power. The premises shall be ready for occupation or likely to be ready for occupation within a period of 1 month. The intending offerers shall submit their offers in two separate sealed covers superscribed TECHNICAL BID and FINANCIAL BID to THE REGIONAL MANAGER (DGM), BANK OF BARODA, REGIONAL OFFICE, 1st FLOOR MAHALAKSHMI TOWER, TITHAL ROAD, VALSAD-396001 GUJARAT on or before **Respective dates provided in above table** upto 12.30 P.M. Priority would be given to the premises belonging to Public Sector Units/Govt. Departments. (For details please log in on tender section of our website www.bankofbaroda.co.in)

The bank reserves its right to accept or reject any offer without assigning reasons thereof.

Date: 07.06.2026
Place: Valsad

REGIONAL MANAGER (DGM), VALSAD REGION

CHANGE OF NAME

I have changed my old Name from SUREKHABEN KINCHAK SALGAR To New Name SUREKHA KINCHAK SALGAR, And I will be known as new name. pls. note

Add. Plot No. 1001, Gidc Near Mukti Chokdi, Ankleshwar - 393002

LOST

Passing Certificate ISC (Year 12) Examinations 2004, Index No. B/8530/003 belonging to Shikha Upadhyay, daughter of Chaturbhuj Upadhyay has been lost

Mo.: 90658 02767

LOST

Passing certificate ICSE Examinations 2006, Index no. T/6740/011 belonging to Hiramani Pathak, son of Gokarna Prasad Pathak has been lost.

Mo.: 90658 02767

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Business Standard
Insight Out

Bank of Baroda

Premises required on lease/ rental for proposed branch at Dhamatvan

Bank of Baroda invites offers from landlords/power of attorney holders of premises preferably on ground floor for proposed branch with ATM/ elobby.

Sr.No.	Branch	Carpet Area Required (Sq. ft.)	Requirement
1	Dhamatvan	1000	Built-up property

The premises should have facilities including parking, adequate power etc. Municipal Taxes, maintenance to be invariably borne by landlord. Premises shall be ready for occupation within a period of 3-6 months. The intended bidders shall submit their offers in two separate sealed envelopes super- scribed Technical Bid & Price Bid for premises, addressed to P & E Dept, Bank of Baroda, Regional Office, 2, 1st Floor, Dena Laxmi Bhavan, Ashram Road, Navrangpura, Ahmedabad-380009, on or before 18.06.2026 by 03:30 pm. Priority would be given to the premises belonging to Public Sector Units/ Govt. Departments. For details and Tender documents, visit the tenders section of our Bank's website <https://www.bankofbaroda.bank.in/tenders/zonal-regional-office>. Bank reserves the right to accept or reject any offers without assigning any reason thereof.

Place: Ahmedabad
Date: 11.06.2026

Regional Head
Ahmedabad Region 2

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EVOQ REMEDIES LIMITED

RELEVANT PARTICULARS	
1	Name of Corporate Debtor Evoq Remedies Limited
2	Date of incorporation of corporate debtor 24.02.2010
3	Authority under which corporate debtor is incorporated / registered ROC Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L46209GJ2010PLC059692
5	Address of the registered office and principal office (if any) of corporate debtor A-1106, Empire Business Hub, Near AUDA Water Tank, Science City Road, Sola, Ahmedabad - 380006, Gujarat
6	Insolvency commencement date in respect of corporate debtor 09.06.2026
7	Estimated date of closure of insolvency resolution process 06.12.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional Ms. Dipati Narayan Mundra, IP Registration No-IBBI/IPA-001/1P-P-02845/2023-2024/14366
9	Address and e-mail of the interim resolution professional, as registered with the Board DBS House, 31, Floor-G-2, Plot-31Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: ip.dipti@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional DBS House, 31, Floor-G-2, Plot-31Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: cirp.evqo@gmail.com
11	Last date for submission of claims 23.06.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: a) Web link: https://ibbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, vide its Order dated 09.06.2026 in CP (IB) No. 149/9/AM/2026, has initiated the Corporate Insolvency Resolution Process against Evoq Remedies Limited under the provisions of the Insolvency and Bankruptcy Code, 2016.

The creditors of the Evoq Remedies Limited, are hereby called upon to submit their claims with proof on or before June 23, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Dipti Narayan Mundra
Interim Resolution Professional of
Evoq Remedies Limited
IP Reg. No: IBBI/IPA-001/1P-P-02845/2023-2024/14366
Email Id: cirp.evqo@gmail.com
AFA validity up to: 31-12-2026

Date: 11-06-2026
Place: Mumbai, Maharashtra

शेन्ट बँक होम फायनेन्स लिमिटेड

Cent Bank Home Finance Limited

Subsidiary of Central Bank of India

APPENDIX IV [Rule 8(1)] (POSSESSION NOTICE) For immovable property

Whereas, The undersigned being the authorized officer of the CENT BANK HOME FINANCE LTD., Surat Branch, Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice upon the Borrowers/ guarantors mentioned below to repay the amount to CENT BANK HOME FINANCE LTD., Surat within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on me under section 13(4) of the said Act read with rule 8 of the said rules on the date mentioned against the account. The borrowers/ guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the CENT BANK HOME FINANCE LTD, Surat for the amount and interest thereon.

Sr	Name of the Borrower & Guarantor & LAN No.	Description of the Property	NPA Date 13(2) Notice Date Date of Possession	Amount in Demand Notice (₹)
1	Mr. Datta Maroti Muneshwar & Mrs. Amrpal Datta Muneshwar LAN: 01504010001112	All part and parcel of the property Consisting of Plot No : 88, Rahi Luvuria, Near Shrusti Residency, Near Om Lake Town, R S No. 447, Block No 469, Moje Tundi, Sub Dist : Palsana, Dist : Surat, Area Of Plot :- 40.18 & Built- Up Area :- 638 Sq.ft. Boundaries: East:- Adj. Society Road, West:- Adj. Plot No. 92, North:- Adj. Plot No. 87, South:- Adj. Plot No. 89	11.05.2025 16.06.2025 06.06.2026 (Symbolic)	15,30,847/- + Interest & All other Charges
2	Mr. Vijay Jaiswal & Mrs. Chandadevi Vijaykumar Jaiswal LAN: 01504010002050	All part and parcel of the property in Consisting of Plot No : 385, (As Per K.J.P. Block No.83/A/385) Radhika Residency, Block No. 83/A Near Nandini Residency, Near Krishna Residency, Surat Barodi Road, Kareli, Palsana, Surat - 394310, Area Of Plot :- 60.28 Alongwith Undivided Share Admeasuring 44.26 Sq.mt. In The Land Of Road & C.O.P Built- Up Area :- 389 Sq.ft. Boundaries: East:- Adj. Plot No. 402, West:- Adj. Society Road, North:- Adj. Plot No.386, South:- Adj. Plot No. 384	08.09.2025 09.09.2025	14,17,901/- + Interest & All other Charges
3	Mr. Gulab Ramlal Sahni & Mrs. Daulat Devi Sahni W/o Gulab Sahni LAN: 0150401000355	All part and parcel of the property in Consisting of Plot No : 150, Rahi Luvuria, Admeasuring 62.31 Sq.mt. Along With Undivided Share of Admeasuring 53.84 Sq.mt. In The Land of Road & C.O.P Near Shrusti Residency, Near Om Lake Town, R.S. No.447, Block No. : 469, Moje : Tundi, Sub Dist : Taluka : Palsana, Dist : Surat, Area Of Plot :- 53.84 Sq.mt., 74.52 Sq. Yds Built-Up Area : 805 Sq. ft. Boundaries: East:- Adj. Society Road, West:- Adj. Block, North:- Adj. Plot No. 149, South:- Adj. Plot No. 151	08.10.2025 13.10.2025	18,99,362/- + Interest & All other Charges
4	Mr. Pappu Mahto & Mrs. Champa Devi W/o Pappu Mahto LAN: 01504010002078	All part and parcel of the property in consisting of Plot No : 147, Rahi Luvuria Near Shrusti Residency Near Om Lake Town R S No : 447, Block No 469, Moje Tundi, Sub Dist : Palsana, Dist : Surat : 394310 Area Of Plot : 55.18 Sq.mt., I.e 66.00 Sq.yd Built- Up Area : 749 Sq.ft. Boundaries:- East:- Adj. Plot No. 146, West:- Adj. Society Road, North:- Adj. Block, South:- Adj. Plot No. 146	08.09.2025 09.09.2025 06.06.2026 (Symbolic)	18,71,023/- + Interest & All other Charges
5	Mr. Sandipkumar Ramadhar Vishwakarma & Mrs. Ritukumar Vishwakarma LAN: 01504010000690	All part and parcel of the property in Consisting of Plot No : 147, Rahi Luvuria Near Shrusti Residency Near Om Lake Town R S No : 447, Block No 469, Moje Tundi, Sub Dist : Palsana, Dist : Surat : 394310 Area Of Plot : 40.18 Sq.mt., I.e 48.06 Sq.yd Built- Up Area : 638 Sq.ft. Boundaries:- East:- Adj. Plot No. 117, West:- Adj. Society Road, North:- Adj. Plot No. 141, South:- Adj. Plot No. 139	08.01.2025 15.01.2025	15,33,582/- + Interest & All other Charges
6	Mr. Sameer Vijay Jadhav (Legal Heir) & Brother of Late Mr. Suraj Vijay Jadhav LAN: 0150401000924	All part and parcel of the property Consisting of Plot No : 18 Vraj Vatika Revenue Survey No. 7 Block No. 9, Near Madhav Park Gangadhara Ena Road Moje Vill - Tundi, Taluka Palsana Dist - Surat - 394310 Area Of Plot : 39.85 Sq. Mt. I.e. 47.66 Sq.yds Built- Up Area : 246.93 Sq.ft. & Stair Cabin- 24 Sq.ft. Boundaries:- Adj. Plot No. 117, West:- Adj. Society Road, North:- Adj. Plot No. 17, South:- Adj. Plot No. 19	08.01.2026 18.02.2026 06.06.2026 (Symbolic)	10,44,413/- + Interest & All other Charges

Place: SURAT, Date: 10.06.2026
Authorized Officer, Cent Bank Home Finance Ltd., Surat
Branch: 62, 1st Floor, Subhas Nagar Society, Near Ram Chowk, Above Canara Bank, Ghoddod Road, Surat- 395007

STATE BANK OF INDIA HOME LOAN CENTRE, SOUTH VADODARA

2nd floor SWC Hub, HLC SOUTH - Vasna Bhayli Road, Opp Rajpath Vadodara-391410.

Appendix-4 [Rule-8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of STATE BANK OF INDIA- HLC - SOUTH VADODARA, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice to the following borrowers calling upon them to repay the amount mentioned in the notice as mentioned below within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower, legal heirs (known - unknown), legal representatives (known - unknown), guarantor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned here under. The borrower, legal heirs (known - unknown), legal representatives (known - unknown), guarantor and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA- HLC - SOUTH VADODARA for an amount mentioned here under and further interest and other charges thereon. The borrower attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. Borrower's/ No Guarantor's Name	Demand Notice Date & Amount(Rs.)	Description of the Property	Possession Date
Mr. Vasant Bharghubhai Pamar Account No. 37521521789	Dt: 29.01.2026 & Rs. 11,33,517.00 as on 28.01.2026	An immovable property of borrower /mortgagor comprising of land & buildings and erections thereon (both present and future) situated at all that piece and parcel "Regd. Dist. Sub Dist. Vadodara, Mouje Tandajla, R S NO.346,365,367, 368, TP NO.23, FP NO. 81+26, At Block/House No. F-149, "Sainath Park", Tandajla, Vadodara" Plot Area: 34.12 Sq. Mtr. Construction Area: 26.25 Sq. Mtr. Undivided Common Plot & Land Area: 15.17 Sq. Mtr. Boundaries: East: 6.00 Mtr Road, West: Wall After Margin, North: Block No. F-148, Sainath Park, South:Block No. F-150, Sainath Park.	As Per The Honourable Court Of Chief Judicial Magistrate, Order No.: CRMAJ No.: 3528/2026 has taken Physical on 07.06.2026
Mr. Moinakhtar Abdulrauf Kheruwalla Account No. 38289461518	Dt: 29.01.2026 & Rs. 13,45,321.00 as on 28.01.2026	An immovable property of borrower /mortgagor comprising of land & buildings and erections thereon (both present and future) situated at all that piece and parcel "Regd. Dist. Sub Dist. Vadodara, Mouje Fatehpura, Vibhag - A, Tika No. 20/5, C S No. 23, At Flat No. 202, 2nd Floor, "Fatema Flats", Fatehpura, Vadodara" Super Built Up Area: 433.00 Sq Ft. Boundaries: East: Road, West: Passage, North: Open Space, South: Flat No. 203 & 204.	As Per The Honourable Court Of Chief Judicial Magistrate, Order No.: CRMAJ No.: 3529/2026 has taken Physical on 07.06.2026
Mr. Natavarbhai Chadabhai Solanki Account No. 38914473945	Dt: 13.02.2026 & Rs. 15,56,205.00 as on 12.02.2026	An immovable property of borrower /mortgagor comprising of land & buildings and erections thereon (both present and future) situated at all that piece and parcel "Reg Dist. Sub Dist Vadodara, Mouje Sayajipura, R S No. 32/Paiki 1, At Flat/ Shop No. D-404, 4th Floor, Tower - D, "Sahajanand Land Mark", Sayajipura, Vadodara" Carpet Area: 44.34 Sq. Mtr. Undivided Common Plot & Land Area: 29.55 Sq. Mtr. Boundaries: East: Flat No. D/403, West: Entry of Tower D, E, F, North: Flat No. D/405, South: Main Road	As Per The Honourable Court Of Chief Judicial Magistrate, Order No.: CRMAJ No.: 3532/2026 has taken Physical on 07.06.2026

Date: 11.06.2026
Place: Vadodara
Sd/- Authorised Officer
State Bank of India

Sukhpar Branch: Navavas, Sukhpar, Kutch

[See Rule 8(1) POSSESSION NOTICE (For Immovable Property)]

Whereas, the undersigned being the Authorized Officer of Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 19.03.2026 calling upon the Borrower M/s. Moonlight Agro Industries (Proprietorship Firm), Mrs. Vijayabai Suresh Veghani (Borrower-Proprietor), Mr. Pravin Hirji Chauhan (Guarantor & Mortgagor) & Mr. Himmat Hirji Chauhan (Guarantor and Mortgagor) to repay the amount mentioned in the notice being Rs. 29,29,356.00 (Bifurcation - Account O/s. as on Date of 13(2) notice was Rs. 28,96,704.54 + Rs. 32,651.46 (UCI) Total Rs. 29,29,356.00 (Rs. Twenty Nine Lakhs Twenty Nine Thousand Three Hundred Fifty Six) with further interest thereon and charges (viz Publication etc.) within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general, that the undersigned has taken Possession of the property described herein below in exercise of power conferred on him under Sub-section (4) of Section 13 of the Act, read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 09.06.2026. The Borrower in particular, and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of India, Sukhpar Branch for an amount of Rs. 29,29,356.00 (Rs. Twenty Nine Lakhs Twenty Nine Thousand Three Hundred Fifty Six) with further interest thereon and charges thereon. The Borrower's attention is invited to provisions of Sub-section (8) of the Section 13 of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

- Equitable Mortgage over Residential Property situated at House No. 14/193 of 82.46 Sq. Mtrs., B.A. on Sub-Plot No. (38-40)/D of Main Plot No. (38-40), R.S. No. 183/2 paiki known as Shree Nar Narayan Nagar, Nr. Shyam Saraswati Primary School, Shiv Paras Road, at Sukhpar-Navavas, Madanpur, Taluka Bhuj, Kutch-370040 in the name of Mr. Himmat Hirji Chauhan (Mortgagor and Guarantor). Bounded by: North: Sub Plot No. (38 to 40)/C, South: Vicheni, East: Common Plot, West: 6.00 Mtrs. wide Internal Road.
- Equitable Mortgage created over Residential Property situated at House No. 41.27 Sq. Mtrs., B.A. on Sub-Plot No. 49/A of 95.16 Sq. Mtrs., R.S. No. 62/paiki 2 known as Shreeji Nagar, Nr. Getco Sub Station, Nr. Bhuj to Naliya-Kothara Highway Road at Seamtal of Village Sukhpar, Taluka Bhuj, Dist. Kutch-370040 in the name of Mr. Pravin Hirji Chauhan (Mortgagor and Guarantor). Bounded by: North: Plot No. 48, South: Plot No. 50, East: Plot No. 49/B, West: 6.00 Mtrs. wide Internal Road.

Date: 09.06.2026 | Place: Sukhpar
Authorised Officer, Bank of India

ICICI Bank

Branch Office: ICICI Bank Limited, Jayhind Annex, Opp. Sharda Baug, Near Dharam Cinema, Rajkot- 360001

PUBLIC NOTICE - TENDER CUM E AUCTION FOR SALE OF SECURED ASSET

[See proviso to rule 8(6)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/Guarantors / Loan Account No.	Details of the Secured Asset/ Assets with known encumbrances, if any	Outstanding Amount	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
1.	Zapda Karshan (Borrower) / Zapda Minaben, Zapda Poyal Karshanbhai (Co-Borrower) Loan A/c No. TBRAJ00006491444 / TBRAJ00006491443	Sub Plot No. 76 to 82/10, Radha Park, Street No. 02, Opposite Diamond Party Plot, Revenue Survey No. 197 Paiki 2 Paiki 2, Plot No. 76 to 82, Behind Satyam Park, Kothariya, Rajkot, Gujarat-360002. Admeasuring Land area 145.12 Sq. Mtr.- Free Hold Property	Rs. 27,11,147/- (as on June 09, 2026)	Rs. 19,00,000/- Rs. 1,90,000/-	June 23, 2026 From 11:00 AM to 12:00 Noon	July 03, 2026 From 11:00 AM Onwards
2.	Hirpara Kishan Natvarlal (Borrower) / Hirpara Bhavanaben Natubhai (Co-Borrower) Loan A/c No. LBRAJ0000646960	Flat No. 203, 2nd Floor, Shivam Complex, Jay Sardar Residency, Gundal Road, Revenue Survey No. 432/3 Paiki Plot No. 3 to 5 and Revenue Survey No. 433 Paiki Plot No. 9, Taluka-Gondal, Rajkot-360311. Admeasuring Builtup area 53.10 Sq Mtr.- Free Hold Property	Rs. 26,25,331/- (as on June 09, 2026)	Rs. 18,50,000/- Rs. 1,85,000/-	June 23, 2026 From 12:00 Noon to 01:00 PM	July 03, 2026 From 11:15 AM Onwards

MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED
 REGISTERED OFFICE: 4TH FLOOR,
 NARAYAN CHAMBERS, BH. PATANG HOTEL,
 ASHRAM ROAD, AHMEDABAD - 380 009.
 CONTACT PERSON: MR. BHARAT J. BHATT, MOBILE NO.97141 99018.

APPENDIX - IV-A
[SEE PROVISO TO RULE 8 (6)]
SALE NOTICE FOR SALE OF
IMMOVABLE PROPERTIES

E-Auction Sale Notice of the Immovable Assets under the Securitization and Reconstruction of the Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor i.e. MAS Rural Housing & Mortgage Finance Ltd. The physical possession of which has been taken by the authorized officer of MAS Rural Housing & Mortgage Finance Ltd. in the with a right to sale the same on "As is What is, As is Where is, and Whatever There is without any Recourse Basis" for realization of company's dues.

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS 2. TOTAL DUE + INTEREST	1. DESCRIPTION OF THE PROPERTY 2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
Loan Account No. 6358 1. GORDHAN CHIMANLAL SHAH (APPLICANT) HAVING ADDRESS AT: GOKULNAGAR, SWAMINARAYAN TEMPLE, MAKANSAR, MORBI, GUJARAT - 363642 ALSO AT, FLAT NO. 102, ROYALKING APARTMENT, NAVRANG PARK, KHALIPLUR ROAD, JUNAGADH 2. HARIBEN GORDHANBHAI SHAH (APPLICANT) HAVING ADDRESS AT: GOKULNAGAR, SWAMINARAYAN TEMPLE, MAKANSAR, MORBI, GUJARAT - 363642 ALSO AT, FLAT NO. 102, ROYALKING APARTMENT, NAVRANG PARK, KHALIPLUR ROAD, JUNAGADH 3. VISHALGIRI DILIPGIRI GOSWAMI (GUARANTOR) HAVING ADDRESS AT: BLOCK - 50, ANAND, SIDHDHARTH NAGAR SOCIETY, B/H-PHARMACY, J OSHIPURA (VP), JUNAGADH, JUNAGADH, GUJARAT - 362001 4. AMOUNT Rs. 3,90,259.00/- AS PER DEMAND NOTICE DATED 12.02.2025 + INTEREST TILL THE DATE OF REALIZATION AND COST, CHARGES AND OTHER EXPENSES.	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF PROPERTY BEARING FLAT NO.102, FLOOR FIRST FLOOR, ADMEASURING ABOUT 33.63 SQ. MTRS. & CONSTRUCTION THEREON IN SCHEME KNOWN AS "ROYAL KING APARTMENT" SITUATED AT REVENUE SURVEY NO.48/4 PAIKI, AT 656-25, TA. JUNAGADH, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF JUNAGADH, STATE-GUJARAT. BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST: FLAT NO.101, WEST: FLAT NO.103, NORTH: COMMON PASSAGE, MAIN DOOR SOUTH: MARGIN THEN PLOT NO.04 BOUNDED AS FOLLOWS: AS PER SALE DEED / AS PER DOCUMENTS EAST: F L A T NO.101, COMMON WALL, WEST: FLAT NO.103, COMMON WALL, NORTH: COMMON PASSAGE, MAIN DOOR OF FLAT, SOUTH: MARGIN SPACE, AFTER THAT PLOT NO.04 2. Account No.: 30807941176 Bank Name: State Bank of India Ifsc Code: SBIN0006926 Micr Code: 380002065 Branch Name: COMMERCIAL BRANCH, AHMEDABAD

1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY
1) E-AUCTION DATE: 15/07/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 14/07/2026 - TILL 05:00 PM 3) DATE OF INSPECTION: ON 13/07/2026 - BETWEEN 10:00 AM TO 05:00 PM IST	1. RESERVE PRICE (IN INR): Rs. 6,87,000/- (RUPEES SIX LAKHS EIGHTY SEVEN THOUSAND ONLY) 2. EMD AMOUNT (IN INR): Rs. 68,700/- (RUPEES SIXTY EIGHT THOUSAND SEVEN HUNDRED ONLY)

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS 2. TOTAL DUE + INTEREST	1. DESCRIPTION OF THE PROPERTY 2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
Loan Account No. 7931 1. SANJAY PERMESHVAR PANDEY (APPLICANT) HAVING ADDRESS AT: HOUSE NO. 6978, SHRIRAM NAGAR, PRABHAKAR CHAWL, NR. GALAXY BUILDING, POLICE COLONY, BOISAR, PALGHAR, THANE, MAHARASHTRA - 401501 ALSO AT, FLAT NO. 301, NIRMAL RESIDENCY, NR SAIDEEP RESIDENCY, JOLWA, KADODARA, SURAT, GUJARAT-394310 2. NIHADEVI SANJAYKUMAR PANDEY (CO-APPLICANT) HAVING ADDRESS AT: HOUSE NO. 6978, SHRIRAM NAGAR, PRABHAKAR CHAWL, NR. GALAXY BUILDING, POLICE COLONY, BOISAR, PALGHAR, THANE, MAHARASHTRA - 401501 ALSO AT, FLAT NO. 301, NIRMAL RESIDENCY, NR SAIDEEP RESIDENCY, JOLWA, KADODARA, SURAT, GUJARAT-394310 3. DILIP SUBHASHCHANDRA PANDEY (GUARANTOR) HAVING ADDRESS AT: B-401, SHIV KAMAL RESIDENCY, NR. SAI DEEP SOCIETY, JOLWA, KADODARA, SURAT, GUJARAT - 394310 4. AMOUNT Rs.8,18,409.00/- AS PER DEMAND NOTICE DATED 16.04.2025 + INTEREST TILL THE DATE OF REALIZATION AND COST, CHARGES AND OTHER EXPENSES.	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF SAID LAND BEARING FLAT NO.301, THIRD FLOOR ADMEASURING 38.66 SQ. MTRS BUILTUP AREA) ADMEASURING 62.35 SQ. MTRS ALONG WITH UNDIVIDED SHARE LAND IN SCHEME KNOWN AS "NIRMAL RESIDENCY" SITUATED AT BLOCK NO.88/8 LAND KNOWN AS SAIDIP RESIDENCY PAIKI PLOT NO. 244 TO 247 ADMEASURING 196.41 SQ. MTRS. AT. JOLWA, TA. PALSANA, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF SURAT, STATE-GUJARAT. BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST: FLAT NO.306, WEST: ROAD, NORTH: FLAT NO.302, SOUTH: ADJ. PROPERTY BOUNDED AS FOLLOWS: AS PER SALE DEED / AS PER DOCUMENTS EAST: FLAT NO.306, WEST: ROAD, NORTH: FLAT NO.302, SOUTH: ADJ. PROPERTY 2. Account No.: 30807941176 Bank Name: State Bank of India Ifsc Code: SBIN0006926 Micr Code: 380002065 Branch Name: COMMERCIAL BRANCH, AHMEDABAD

1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY
1) E-AUCTION DATE: 15/07/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 14/07/2026 - TILL 05:00 PM 3) DATE OF INSPECTION: ON 13/07/2026 - BETWEEN 10:00 AM TO 05:00 PM IST	1. RESERVE PRICE (IN INR): Rs. 8,05,000/- (RUPEES EIGHT LAKHS FIVE THOUSAND ONLY) 2. EMD AMOUNT (IN INR): Rs. 80,500/- (RUPEES EIGHTY THOUSAND FIVE HUNDRED ONLY)

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS 2. TOTAL DUE + INTEREST	1. DESCRIPTION OF THE PROPERTY 2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
Loan Account No. 9424 1. AMIT SEN (APPLICANT) HAVING ADDRESS AT: 00 GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA, MADHYA PRADESH - 473001 2. RAMPRASAD (CO-APPLICANT) HAVING ADDRESS AT: 00 GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA, MADHYA PRADESH - 473001 3. PAPPI BAI (CO-APPLICANT) HAVING ADDRESS AT: 00 GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA, MADHYA PRADESH - 473001 4. SHIV SINGH (GUARANTOR) HAVING ADDRESS AT: 00 GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA, MADHYA PRADESH - 473001 4. AMOUNT Rs. 74,41,898.00/- AS PER DEMAND NOTICE DATED 09.01.2025 + INTEREST TILL THE DATE OF REALIZATION AND COST, CHARGES AND OTHER EXPENSES.	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY HOUSE NO. 43 AREA 88.28 SQ. MTRS. PATWARI HALKA NO. 52, GRAM HARIPUR, NEAR BY SWAST KENDRA, GUNA, GUNA M.P. - 473001, TOGETHER WITH ALL MOVABLES & RECEIVABLES, ALL EXISTING BUILDINGS AND STRUCTURES THEREON AND BUILDINGS AND STRUCTURES AS MAY BE ERRECTED / CONSTRUCTED THERE UPON ANY TIME FROM / AFTER THE DATE OF RESPECTIVE MORTGAGES AND ALL ADDITIONS THERETO AND ALL FIXTURES AND FURNITURE'S ATTACHED TO THE EARTH OR PERMANENTLY FASTENED TO ANYTHING ATTACHED TO THE EARTH, BOTH PRESENT AND FUTURE AND BOUNDED AS UNDER: BOUNDED AS FOLLOWS: EAST: HOUSE OF KANHAIYALAL WEST: ROAD, NORTH: ROAD, SOUTH: HOUSE OF JAMNALAL 2. Account No.: 30807941176 Bank Name: State Bank of India Ifsc Code: SBIN0006926 Micr Code: 380002065 Branch Name: COMMERCIAL BRANCH, AHMEDABAD

1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY
1) E-AUCTION DATE: 15/07/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 14/07/2026 - TILL 05:00 PM 3) DATE OF INSPECTION: ON 13/07/2026 - BETWEEN 10:00 AM TO 05:00 PM IST	1. RESERVE PRICE (IN INR): Rs. 11,87,000/- (RUPEES ELEVEN LAKHS EIGHTY SEVEN THOUSAND ONLY) 2. EMD AMOUNT (IN INR): Rs. 1,18,700/- (RUPEES ONE LAKHS EIGHTEEN THOUSAND SEVEN HUNDRED ONLY)

1. BORROWER'S & GUARANTOR'S NAME & ADDRESS 2. TOTAL DUE + INTEREST	1. DESCRIPTION OF THE PROPERTY 2. A/C NO. FOR DEPOSITING EMD/OTHER AMOUNT
Loan Account No. 10360 1. DILIPSINH GULABSIKH DEVDA (APPLICANT) HAVING ADDRESS AT: 451, DEVDAVAS, NALASAR, NALASAR, PALANPUR, BANASKANTHA, GUJARAT - 385210 2. DURGABEN DILIPSINH DEVDA (CO-APPLICANT) HAVING ADDRESS AT: 451, DEVDAVAS, NALASAR, NALASAR, PALANPUR, BANASKANTHA, GUJARAT - 385210 3. BHARATKUMAR VINODCHANDRA JADAV (GUARANTOR) HAVING ADDRESS AT: 0, JUNO JADAV VAS, NALASAR, NALASAR, VADGAM, BANASKANTHA, GUJARAT - 385210 4. AMOUNT Rs. 8,29,581.00/- AS PER DEMAND NOTICE DATED 31.01.2025 + INTEREST TILL THE DATE OF REALIZATION AND COST, CHARGES AND OTHER EXPENSES.	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF NALASAR GRAM PANCHAYAT PROPERTY NO. 403 & MILKAT NO 449 ADMEASURING 97.58 SQ. MTRS. & CONSTRUCTION THEREON LAND SITUATED ON DEVDA VAS, AT NALASAR VILLAGE, TA. VADGAM, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF BANASKANTHA, STATE-GUJARAT. BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST: ROAD, WEST: ROAD, NORTH: HOUSE OF LAXMANSINH DHIRAJI DEVDA, SOUTH: HOUSE OF HASMUKHSINH GULABSIKH DEVDA BOUNDED AS FOLLOWS: AS PER SALE DEED EAST: ROAD, WEST: ROAD, NORTH: HOUSE OF LAXMANSINH DHIRAJI DEVDA, SOUTH: HOUSE OF HASMUKHSINH GULABSIKH DEVDA 2. Account No.: 30807941176 Bank Name: State Bank of India Ifsc Code: SBIN0006926 Micr Code: 380002065 Branch Name: COMMERCIAL BRANCH, AHMEDABAD

1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY
1) E-AUCTION DATE: 15/07/2026 : 11:00 AM TO 01:00 PM WITH FURTHER EXTENSION OF 5 MINUTES 2) LAST DATE OF SUBMISSION OF EMD WITH KYC 14/07/2026 - TILL 05:00 PM 3) DATE OF INSPECTION: ON 13/07/2026 - BETWEEN 10:00 AM TO 05:00 PM IST	1. RESERVE PRICE (IN INR): Rs. 11,11,000/- (RUPEES ELEVEN LAKHS ELEVEN THOUSAND ONLY) 2. EMD AMOUNT (IN INR): Rs. 1,11,100/- (RUPEES ONE LAKHS ELEVEN THOUSAND ONE HUNDRED ONLY)

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002
 The borrowers / Guarantors are hereby notified to pay the sum as mentioned in the demand notice along with up to date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.
 For further details terms and conditions of Sale, please refer to the link <https://sarfaesi.auctiontng.net> also available at MAS RURAL HOUSING & MORTGAGE FINANCE LTD. website i.e. https://www.mrfml.com.in/sarfaesi_notices.html
 Date: 11.06.2026, Place: Gujarat MAS RURAL HOUSING & MORTGAGE FINANCE LTD. Shri Bharat J. Bhatt, Authorized Officer

Indian Express
The Indian Express
For the Indian Intelligent.

I arrive at a conclusion not an assumption.
 Inform your opinion with detailed analysis.

India Shelter INDIA SHELTER FINANCE CORPORATION LTD.
 Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Authorized Being The Authorized Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitization And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Surety Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property & Loan Account Number)	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt. Of Demand Notice, Amount Due As On Demand Notice	Date Of Possession
MRS. JYOTIKABEN THAKOR & MR. ARVINDHAI THAKOR Resides At: G. P. Milk Plot No. 2356/2, Indira Colony Opp. Rajkiva At-sarsa Ta-anand Guj-388365 Loan Account No: LA38CLLONS00000501235 / AP-10111300 (Anand Branch)	All Pieces And Parcel Of Property Bearing Gram Panchayat Serial No. 5358 Milkat No. 2356/2 admeasuring 54.346 Sq.mtrs (land Area Admeasuring 585 Sq.ft) Construction Area Ground Floor 45.35 Sq.mtrs And First Floor 45.35 Sq.mtrs In The Scheme Known As Indira Colony Opp. Rajkiva At-sarsa Ta-anand Guj-388365 Boundary:- East-house Of Navinbhai Dhanabhai Thakor, West-aanganwadi, North-open Road, South-house Of Chhatrasinh Bhandasinh Raj	Demand Notice: 11.04.2025, Rs. 7,29,133/- (Rupees Seven Lakh Twenty Nine Thousand One Hundred Thirty Three Only) Due As On 10.04.2025 Together With The Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment	06.06.2026
Mrs. Lilaben Karamshibhai Mundhava & Mr. Karamshibhai Mundhava Resides At: P. I. 10 Ratnadeep Park St 3 Nr Om Gujarat 360022 Loan Account No: HL35LILONS00000501256 & LA35VLLONS00000501256 / AP-10232102 (Rajkot Branch)	All Pieces And Parcel Of Immovable Property Being Residential Tenement Constructed On N/a Land Admeasuring 47.45 Sq.mtrs Of Plot No.10 Of The Area Known As Ratnadeep Park, street 3 Near Om Residency Kothariya Revenue Survey No.313, Situated At Village : Kothariya Of Sub District & Regi District Rajkot Gujarat-360022 Boundary:- North : Plot No.09 South: Plot No.11 East: Plot No.27 West: Road	Demand Notice: 12.05.2025 Rs. 23,57,466/- (Rupees Twenty Three Lakh Fifty Seven Thousand Four Hundred Sixty Six Only) Due As On 10.05.2025 Together With The Interest From 11.05.2025 And Other Charges And Cost Till The Date Of The Payment	06.06.2026
Mrs. Hansaben Bharatbhai Bheha & Mr. Bharatbhai Bheha Resides At: 116, Gujarat Housing Board, Nr. Ganesh Dairy Kothariya Rajkot Gujarat-360022 Loan Account No: LA35VLLONS00000501317 & AP-10242955 / AP-10234584 (Rajkot Branch)	All Pieces And Parcel Of Immovable Property Comprising Of Residential House On Land Amt. 35.01 Sq.mtrs Of Unit No.118 Of Gujarat Housing Board 205-S & S Gujarat Housing Board Colony, Of Kothariya Main Road, Nr. Shiv Shakti Chowk, R. S. No.352, Palke Of Village Kothariya Ta & Regi District Rajkot Gujarat-360022 Land Area Admeasuring 35.01 Sq.mtrs Bounded With : North : Unit No.119, South : Unit No.117, East : Unit No.129, West: Road.	Demand Notice: 11.11.2025, Rs. 18,68,652/- (Rupees Eighteen Lakh Eight Thousand Six Hundred Fifty Two Only) Due As On 11.11.2025 Together With The Interest From 12.11.2025 And Other Charges And Cost Till The Date Of The Payment	06.06.2026

Place: GUJARAT Date: 11.06.2026 For India Shelter Finance Corporation Ltd (Authorized Officer) For Any Query, Please Contact Mr. Kishan Chauhan (+91 6354053032) & Mr. Ashish Bhatt (+91 7874110080)

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HLLJUN00566592 1. SOLANKI KARSANBHAI ARASHIBHAI 2. SOLANKI KARIBEN KARSANBHAI	ALL THAT PIECES OR PARCELS OF LAND / PROPERTIES AS UNDER / TOGETHER WITH ALL THE PRESENT AND / OR FUTURE STRUCTURES, BUILDINGS, FURNITURE, FIXTURES, FITTINGS, STANDING AND / OR PLANT AND MACHINERY INSTALLED / TO BE INSTALLED AND / OR CONSTRUCTED / TO BE CONSTRUCTED THEREON AND ALL THE PRESENT AND / OR FUTURE RIGHTS, TITLE AND / OR INTERESTS OF MORTGAGE (S) THEREIN : ALL THAT RIGHT, TITLE AND INTEREST OF PLOT NO. 14 AND PLOT NO. 14 LAND SQ. MTR. 65-89 AND A RESIDENTIAL HOUSE CONSTRUCTED ON THE PLOT NO. 15 LAND AREA ADMEASURING 74-25 SQ. MTR. OF N. A. R. S. NO. 12/11A/1P-2, WHICH IS KNOWN AS "STAR CITY" SITUATED AT KESHOD, TAL. KESHOD, DIST. JUNAGADH WITHIN THE STATE OF GUJARAT.	06.05.2026	Rs. 32,48,812.22/- (Rupees Thirty Two Lakh Forty Eight Thousand Eight Hundred Twelve and Paise Twenty Two Only) as on 22.05.2026

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan account on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/ their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law. Please note that in terms of provisions of sub-section (8) of Section 13 of the SARFAESI Act, "a borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property." In terms of provision of sub-section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Sammaan Finservice Limited (Formerly known as Indiabulls Commercial Credit Ltd.) Authorized Officer

Place : JUNAGADH

ASSET RECONSTRUCTION COMPANY (INDIA) LTD. (ARCIL)
 (Trustee of ARCIL-Trust-2025-011)
 CIN No. - U65999MH2002PLC134884 Website: www.arcil.co.in
 Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai-400028.
 Tel. +91 226581300
 Branch Office: Office No. 1008, 11th Floor, Westland Mall, Janakpuri District Centre, Janakpuri, New Delhi P.O.: 110058 Ph: +91 011 4177 5206.

POSSESSION NOTICE APPENDIX IV (RULE 8(1))

Customer Name	Description of the Immovable Property	13(2) Notice Date : 03.07.2025
SHAILENDRA MANGAJI THAKOR S/O W/O D/O MANGAJI RAMTULJI THAKOR, SONALBEN SHAILENDRABHAI THAKOR S/O W/O D/O SHAILENDRA MANGAJI THAKOR, Loan Account No. 109189	ALL THAT PIECE AND PARCEL OF THE LAND AND BUILDING COMPRISED IN ALL THAT PIECE AND PARCEL OF IMMOVABLE PROPERTY BEING GRAM PANCHAYAT MILKAT NO. 22, TOGETHER WITH CONSTRUCTION STANDING THEREON OF MAJEE VAVOL, TALUKA GANDHINAGAR IN THE DISTRICT OF GANDHINAGAR AND SUB DISTRICT OF GANDHINAGAR, WITHIN THE STATE OF GUJARAT THE SAID PROPERTY BOUNDED AS UNDER, BOUNDED BY- ON OR TOWARDS THE EAST BY: PUBLIC ROAD, ON OR TOWARDS THE WEST BY: HOUSE OF MAHOTJI UDJAI, ON OR TOWARDS THE NORTH BY: HOUSE OF BACHUJI MANGAJI, ON OR TOWARDS THE SOUTH BY: HOUSE OF KALPESHJI JESANGJI.	Notice Amt.: Rs. 1572130/- Possession Date: 08-June-2026 Location: Vavol, Gujarat Possession Type: Symbolic
CHANDUBHA MAFATSINH JADAV S/O W/O D/O MAFATSINH JADAV R. S. NO. 352, CHANDUSINH JADAV S/O W/O D/O CHANDUBHA MAFATSINH JADAV, HARPALSINH ADEARJISINH JADAV S/O W/O D/O ADEARJISINH JADAV Loan Account No. 112569	ALL THAT PIECE AND PARCEL OF THE LAND AND BUILDING COMPRISED IN ALL THAT PIECE AND PARCEL OF FREEHOLD IMMOVABLE GAMTAL PROPERTY BEING A RESIDENTIAL MILKAT NO.294 OF THAKORVAS, WHICH IS SITUATED IN SR.NO.294 OF SAMANUNA, TA. DEESA & DIST. BANASKANTHA, WITHIN THE STATE OF GUJARAT THE SAID PROPERTY BOUNDED AS UNDER, ADMEASURING 416.00 SQ. FEET (38.66 SQ. MTRS), BOUNDED BY- ON OR TOWARDS THE EAST BY: OPEN PLOT, ON OR TOWARDS THE WEST BY: ROAD, ON OR TOWARDS THE NORTH BY: OPEN PLOT, ON OR TOWARDS THE SOUTH BY: HOUSE OF JAGATSINH DALPATSIKH JADAV.	13(2) Notice Date : 03.07.2025 Notice Amt.: Rs. 966087/- Possession Date: 08-June-2026 Location: Samau Navavav, Gujarat Possession Type: Symbolic

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein above in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the said Rules, on above mentioned dates. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of the ASSET RECONSTRUCTION COMPANY (INDIA) LTD. (ARCIL) (Trustee of ARCIL-Trust-2025-011) for an amount of notices mentioned above and interest thereon together with expenses and charges etc. less amount paid, if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 10-06-2026 Authorized Officer, Asset Reconstruction Company (India) Ltd. (Arcil)

VISTAAR FINANCE
 Vistaar Financial Services Private Limited
 Registered Office at Plot No. 59 & 60-23, 22nd Cross, 29th Main, BTM Layout Stage 2, Bengaluru-560076
 Branch Office: RK Empire, Office No.- 325, 3rd floor, Nr. Mavdi Circle, 150 FIT RING ROAD, rajkot, PIN - 360004 Gujarat

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagor (s) / Guarantor(s) that the below described immovable properties mortgaged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of Vistaar Financial Services Private Limited under the SARFAESI Act 2002 and in exercise of powers conferred under section 13(12) read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the SARFAESI Act 2002. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 12-07-2026 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://sarfaesi.auctiontng.net>

Name of borrower, co-borrower, Mortgagor, 2. Account No	Descriptions of the property/Properties	A) Demand Notice Date- B) Possession date- C) Outstanding Balance as per Demand Notice	1. Reserve Price, 2. Earnest Money Deposit (EMD) 3. Bid Incremental Amount	1. Date and Time of E-Auction
1. Mr/Mrs VINODBHAI TULASIBHAI RATHOD 2. Mr/Mrs SHILPABEN VINODBHAI RATHOD Account No. 00605BML01628	All the piece and parcel of the immovable property Description of all the piece and parcel of the property being residential House constructed on NA Land amt. 0.36 sq. mtrs. Of division No 3/8 plot no. 3, palkee of Gondal survey No. 4604 of sheet no. 199 of city survey Ward no. 2 situated at Gondal Revenue survey No. 364 palkee of within the limit of Gondal Municipality in the sub. District Gondal & Regi. Dist. Rajkot within the following boundaries East by: 3-05 Mtrs. Internal road; West by: City survey no. 4605 (Plot No. 2), North by: Division no. 3/9, South by: Division no. 3/7	A) Demand Notice Date- 26-05-2025 B) Symbolic Possession date: 18-08-2025 Physical Possession date: 27-05-2026 C) Outstanding Balance as per Demand Notice: Rs. 20,86,066.76/-	Reserve Price Rs. 16,20,400/- Earnest Money Deposit (EMD) : Rs. 1,62,040/- Bid Incremental Amount:- Rs. 5,000/-	Date and Time of E-Auction 12:07:2026 at 11:30 AM to 12:30 PM (with unlimited extension of 5 min each)

1. All interested participants / bidders are requested to visit the website <https://sarfaesi.auctiontng.net> & www.vistaarfinance.com For details, help, procedure and online training on e-auction, prospective bidders may contact M/s. e-Procurement Technologies Ltd., Contact Mr. Ram Sharma Contact number: 8000223297 / 097-61813 6803. email id: ramprasad@auctiontng.net, support@auctiontng.net

2. For further details on terms and conditions please visit <https://sarfaesi.auctiontng.net> & www.vistaarfinance.com to take part in e-auction.

3. Encumbrance: No such information known to the best of the knowledge of Authorized officer. The bidders are requested to do their own due diligence

4. EMD Remittance Deposit Through Vistaar Financial Services Pvt Ltd to the credit of Account No915030002126946, Axis Bank Ltd., IFSC Code UTIB0001541

5. For further details and queries, inspection of property, please contact Concerned official of Vistaar Financial Services Private Limited. This notice should also be considered as 30 days' notice to Borrower / Co-Borrower / Mortgagor (s) / Guarantor(s) under Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rule-2002

Date: 11.06.2026 Place: GUJARAT Sd/- Authorized Officer, Vistaar Financial Services Private Limited

SITAARA HOUSING FINANCE LTD
 (Formerly known as Sewa Grih Rin Ltd)
 Registered office: 1st Floor, 216C-12, Old No. C-12, Plot No. 13-B, Guru Nanak Pura, Laxmi Nagar, Delhi-110092 - Delhi - India

RULE-8(1) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized officer of the Sitaara Housing Finance Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2), issued a Demand Notice calling upon the Borrowers/Co-Borrower/Guarantor to repay the amount mentioned in the notice and further interest within 60 days from the date of receipt of the said notice. The Borrowers/Co-Borrower/ Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Co-Borrower/ Guarantor and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8(1) of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Sitaara Housing Finance Ltd for below mentioned outstanding amount plus interest and incidental expenses, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrower/ Co-Borrower/Guarantor/LAH	Outstanding Amount (Rs.)	Date of Demand Notice	Description of the Immovable Property
1) Mrs. Chamra Deepikaben W/o Netarabhai 2) Mr. Chamra Netarabhai S/o Netarabhai Both Add.: H.No. 995, Pahadiya Sabarkantha Eloi, Gujarat-383220 Both Add.: 10/652, Eloi, Himmatnagar, Sabarkantha Gujarat-383220 3) Mr. Rameshbhai Sabarkantha Rathore S/o Sabarkantha Rathore Add.: 1, Ekara, Sabarkantha, Gujarat-383225 Loan No.: HJCP00000506976	₹ 5,64,315.43 (Rs. Five Lakh Four Thousand Three Hundred Fifteen and Fourty Three Paise Only)	28.03.2026 09.06.2026	Property No. 10/652, Eloi, Himmatnagar, Sabarkantha Gujarat-383220 Boundaries of Mortgaged Property: East: Residence of Ishwarbhai Chamra, West: Residence of Mohabbai Chamra, North: Road, South: Residence of Manilal Chamra

Place : GUJARAT Date : 09.06.2026 Authorized Officer, Sitaara Housing Finance Ltd. (Formerly known as Sewa Grih Rin Ltd)

Bank of Baroda
 GEZIA BRANCH : Shantivan Flats, K Road, Vavol, Gandhinagar-382016, Ph. 079-23287945
 Email : gezia@bankofbaroda.com

ANNEXURE 3 - POSSESSION NOTICE - FOR IMMOVABLE PROPERTY

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 01/09/2025 calling upon the Borrower Mr. Gaurang Bachubhai Dave and Yogita Gaurangbhai Dave to repay the amount mentioned in the notice being Rs. 12,57,295/- (Rupees Twelve Lacs Fifty Seven Thousand Two Hundred Ninety Five Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby

હજારો લોકો ડિમોલિશનના પગલે ઘરવિહોણા બની જવાની દહેશત સુરતના નાસિરનગરના ડિમોલિશન મુદ્દે HCમાં પિટિશન દાખલ

૧૯૭૩ ની કલમ ૪૪ મુજબ પણ કોર્પોરેશન મકાનમાં પ્રવેશતા પહેલાં કબજેદારને ઓછામાં ઓછી ૨૪ કલાકની લેખિત નોટિસ આપવી અનિવાર્ય



(સંપૂર્ણ સમાચાર સેવા)

અમદાવાદ, સુરતમાં ઓથોરિટી દ્વારા હાથ ધરવામાં આવેલી ડિમોલિશનની કાર્યવાહીનો મામલો હવે હાઈકોર્ટ સમક્ષ પહોંચ્યો છે. સુરતના નાસિરનગરના ભૂમિયા ડિમોલિશનનો વિવાદ હાલ ખૂબ ચર્ચાસ્પદ છે અને ત્યારે આ ડિમોલિશનની કાર્યવાહી પર તાકીદે મનાઈ હુકમ આપવાની દાદ માંગવામાં આવી છે. આ મામલે આગામી દિવસોમાં હાઈકોર્ટ સમક્ષ સુનાવણી હાથ ધરાવે એવી શક્યતા છે. સુરતના નાસિરનગરથી અરજદાર શેખ હુસૈન અઝીઝએ એડવોકેટ ઝમીર શેખ મારફતે હાઈકોર્ટમાં અરજ દાખલ કરી છે. આ અરજીમાં ગુજરાત રાજ્ય, સુરત મહાનગરપાલિકા, સુરત પોલીસ કમિશનર, ડેપ્યુટી કમિશનરને પક્ષકાર બનાવવામાં આવ્યા છે. અરજદારે સુરતના વેડ દરવાજા સ્થિત નાસિરનગર વસ્તીમાં છેલ્લા આશરે ૩૫ વર્ષથી તેમના પરિવાર સાથે રહે છે. અરજદારના જન્મ પહેલાં તેમના પિતા પણ આ જ સ્થળે રહેતા હતા.

આવશે. નાસિરનગરમાં આશરે ૨૫૦ થી વધુ પરિવારો રહે છે અને આ કામગીરીથી તેઓ ઘરવિહોણા થઈ જશે. વધુમાં અરજદારે જણાવ્યું છે કે ભારતીય બંધારણ મુજબ કાયદાની યોગ્ય પ્રક્રિયા વિના કોઈપણ વ્યક્તિને તેની મિલકતથી વંચિત કરી શકાય નહીં. નોટિસ કે સાંભળવાની તક ન આપીને કુદરતી ન્યાયના સિદ્ધાંતો અને મૂળભૂત હકોનો ભંગ થયો છે. જો આ જમીનને સરકારી કે જાહેર જગ્યા ગણવામાં આવે તો પણ ઘ ગુજરાત પબ્લિક પ્રીમાઈસિસ એક્ટ, ૧૯૭૨ ની કલમ ચાર હેઠળ સક્ષમ અધિકારી દ્વારા રહીશોને લેખિતમાં શો કોઝ નોટીસ આપવી અને ઓછામાં ઓછા ૧૦ દિવસનો સમય આપવો ફરજિયાત છે. જે આ કેસમાં કરવામાં આવ્યું નથી. ઘ ગુજરાત સ્વમ એરિયાઝ એક્ટ, ૧૯૭૩ ની કલમ ૪૪ મુજબ પણ કોર્પોરેશન મકાનમાં પ્રવેશતા પહેલાં કબજેદારને ઓછામાં ઓછી ૨૪ કલાકની લેખિત નોટિસ આપવી અનિવાર્ય છે. આ વિવાદિત જમીન સરકારની વર્ષ ૨૦૧૩ની પુનર્વસન નીતિ હેઠળ આવરી લેવાયેલી છે. તેથી વેકલિંગ રહેણાંકની વ્યવસ્થા ભાઈ વિના આ પ્રકારે તોડકોડ કરી ગેરકાયદે છે. અરજદારે હાઈકોર્ટ સમક્ષ માંગ કરી છે કે સુરતના નાસિરનગર ખાતે ૨૮મી મે, ૨૦૨૬થી ચાલી રહેલી ગેરકાયદેસર ડિમોલિશનની કામગીરી પર તાત્કાલિક રૂટ આપવામાં આવે.

કાર્થમ બ્રાન્ચે કલાકોમાં આરોપીની ઘરપકડ કરી સુરતમાં પત્નીની છેડતી કરતા રિક્ષાચાલકને પતિએ પથ્થર મારી મોતને ઘાટ ઉતાર્યો

(સંપૂર્ણ સમાચાર સેવા)

સુરત, સુરત શહેરમાં ગુનાખોરીનો ગ્રાહ સતત ઊંચે જઈ રહ્યો હોય તેમ અલથાણ વિસ્તારમાં સતત બીજા દિવસે હત્યાનો વધુ એક સનસનીપેજ બનાવ સામે આવ્યો છે. રોમિયો જેવા રિક્ષાચાલક રાહુલ દ્વારા પત્નીની વારંવાર છેડતી અને હેરાનગતિથી કંટાળેલા પતિએ તેને સિમેન્ટના પથ્થર વડે માથામાં ઘા ઝીંકી મોતને ઘાટ ઉતારી દીધો છે. આ ઘટનાની સાથે ચાલુ વર્ષમાં સુરતમાં હત્યાનો આંક ૫૦ પર પહોંચ્યો છે, જ્યારે છેલ્લા ૩૦ દિવસમાં જ ૧૯ હત્યાના બનાવ નોંધાયા છે.

પોલીસના જણાવ્યા મુજબ પાંડેસરાના બમરોલી તેરનામ રોડ પર રહેતો ૩૫ વર્ષીય રાહુલ સભાજિતસિંહ રાજપૂત રિક્ષા ચલાવતો હતો. આશરે દોઢ વર્ષ પહેલાં આરોપી રાજવકુમાર સતિષસિંહ ઠાકુરની પત્ની પિકીદેવી તેની રિક્ષામાં મુસાફરી કરતી હતી. ત્યારથી રાહુલ મહિલાની છેડતી કરતો અને પીછો કરીને પરેશાન કરતો હતો. શનિવારે સાંજે મગદલા હાઈવે પર આવેલા રાજહંસ સિમ્ફોનિયા નજીક મહિલાનો રસ્તો રોકી તેની સાથે જબરદસ્તી કરવાનો પ્રયાસ કરતાં મહિલાએ પોતાના પતિને ફોન કર્યો હતો. ઘટનાસ્થળે પહોંચેલા રાજવકુમાર અને રાહુલ વચ્ચે ઊગ્ર મતભેદ ઘડી ઘડી થઈ હતી. આવેશમાં આવેલા રાજવકુમારે નજીકમાં પડેલા પથ્થર વડે રાહુલના માથામાં ત્રણ ઘા ઝીંકતા તે લોહીલુહાણ હાલતમાં ઢળી પડ્યો હતો અને તેનું સ્થળ પર જ મોત નીપજ્યું હતું. પોલીસને મેસેજ મળતાં જ તપાસ હાથ ધરાઈ હતી અને કાર્થમ બ્રાન્ચે આરોપી રાજવકુમારને ગણતરીના કલાકોમાં ઝડપી લીધો હતો. મુતકના ભાઈ અશોક રાજપૂતની ફરિયાદના આધારે અલથાણ પોલીસે હત્યાનો ગુનો નોંધી વધુ તપાસ શરૂ કરી છે.

સુરતમાં પાંચ મહિનામાં ૫૦ હત્યાસુરતમાં ગંભીર ગુનાઓનું પ્રમાણ ચિંતાજનક હદે વધવા માંડ્યું છે. હત્યાના બનાવો તો ઉપરાછાપરી નોંધાઈ રહ્યાં છે. છેલ્લા પાંચ મહિનામાં જ ૫૦ હત્યા નોંધાઈ છે. આ સમયગાળા દરમિયાન ગત વર્ષે ૨૩ હત્યા નોંધાઈ હતી, તેની સામે આ વર્ષે ૨૭ ઘટના વધારે નોંધાઈ હોવાનું શહેર પોલીસનો રેકર્ડ કહે છે.

પતિએ રોમિયો રિક્ષાચાલક રાહુલને મગદલા રોડ ઉપર જાહેરમાં પથ્થર મારી હત્યા નિપજાવી દીધી

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રાજકોટ, રાજકોટમાં દિલ્હીની ફ્લાઈટની ઈમરજન્સી લેન્ડિંગ કરવાની ફરજ પડી હતી. હીરાસર એરપોર્ટ પર ફ્લાઈટ ટેકઓફ કરતી હતી ત્યારે જ બર્ડ હિટ થતાં ફ્લાઈટ ફરીથી લેન્ડ કરવાની ફ્લાઈટમાં કુલ ૧૨૪ પ્રવાસીઓ સવાર હતા. એર ઈન્ડિયાની ફ્લાઈટના પંખામાં નુકસાન થયું હતું. એર ઈન્ડિયાની ફ્લાઈટના પંખામાં નુકસાન થયું હતું. ફ્લાઈટ રિપેરિંગ બાદ ડીઝેલની ટીમ દ્વારા પણ ચકાસણી કરવામાં આવશે. ઈન્ડિયાની ફ્લાઈટને ઊડાન માટે મંજૂરી આપવામાં આવશે. આ પહેલા ગયા વર્ષે અમદાવાદમાં જુલાઈમાં મુંબઈથી અમદાવાદ આવતી એર ઈન્ડિયાની ફ્લાઈટને લેન્ડિંગ

પોલીસે છેતરપિંડીનો ગુનો દાખલ કર્યો વિધાનગરમાં નિવૃત્ત મેનેજર સાથે રૂપિયા ૫૦.૭૫ લાખની છેતરપિંડી

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આણંદ, સાક્ષર નગરી વિધાનગરમાં નિવૃત્ત ડેપ્યુટી જનરલ મેનેજર સાથે મિત્રતા કેળવીને બે શપ્તોએ રૂપિયા ૫૦.૭૫ લાખની છેતરપિંડી આચરી છે. આ અંગે વિધાનગર પોલીસે બે વિરુદ્ધ ગુનો નોંધી તપાસ હાથ ધરી છે. આણંદ શહેર નજીક આવેલ વલ્લભ વિધાનગર ખાતે ઠ, શિવ બંગલોઝ સોસાયટી દરબાર ટેકરો, નગર પંચાયત હોસ્પિટલ પાસે નાના બજારમાં રહેતાં કુલચુ શંકર અચર (ઉંમર વર્ષ ૭૧) નિવૃત્ત જીવન જીવે છે. તેઓ અગાઉ આઈ.ટી.એમ.સી. લિમિટેડ, વલ્લભ વિધાનગરમાં ડેપ્યુટી જનરલ મેનેજર તરીકે સને ૨૦૨૧માં નિવૃત્ત થયાં છે. તેમનું એકસીસ બેંક વિધાનગર શાખામાં બચત ખાતું ધરાવે છે. વર્ષ ૨૦૨૨-૨૦૨૩માં તેમનાં ઘરે કરમસદમાં ૯, ઈન્દિરા નગરી જીઈબીએમજીવીસીએલ ની સામે સંદેશ રોડ, કરમસદ ખાતે રહેતા અરવિંદભાઈ દલપતસિંહ દરબારે ઘરે શેડ બનાવવાનું કામ કરેલું. જેમાં શેડ બનાવવાનું અને ઘરોબો કેળવીને પિતા-પુત્રએ ભેગા મળી વૃદ્ધના ફોન તથા એકાઉન્ટમાંથી નાણાં ટ્રાન્સફર કરી લીધા હતા

ફિટિંગમાં આશરે ૨ મહિના જેટલો સમય થયો હતો અને અરવિંદભાઈનો ટિકરો યુવરાજસિંહ દરબાર પણ તેમની સાથે કામ કરવા આવતો હતો અને વેડિંગના કામમાં મદદ કરતો હતો. આ દરમિયાન અરવિંદભાઈ તથા તેમના દિકરાઓ સાથેના સંબંધો સારા બંધાયા હતા અને આ અરવિંદભાઈનો ટિકરો યુવરાજ ધોરણ ૧૦માં નાપાસ થયેલો હોઈ તેને આઈટી આઈ ના અભ્યાસ માટે તેમણે આર્થિક મદદ કરી અને એપ્રેન્ટિસશિપ તથા નોકરીની વ્યવસ્થા પણ કરી આપી હતી. આ દરમિયાન અરવિંદભાઈ અને તેમના દિકરા અને તેમના માણસો અરવિંદભાઈના પત્ની જયાબેન, પુત્રો યુવરાજ-દિલીપ અને પુત્રી મુની સાથેના સંબંધો ગાઢ બનેલા. મિત્રતા ના સંબંધો કેળવીને દિલીપસિંહ અરવિંદસિંહ દરબાર તથા યુવરાજસિંહ અરવિંદસિંહ દરબારે અગાઉથી પુર્વ આયોજિત ગુનાહિત પડયંતરથીને આ બંને જણાએ કુલચુ શંકરને પોતાના ઘરના સભ્ય તરીકે માનેલા હોવા છતાં કુલચુ શંકર સાથે વિશ્વાસઘાત કરીને કુલચુ શંકરની

દીપક મોદી બિનહરીફ ચૂંટાયા હતા વિસનગરના વોર્ડ નં. ૧ના નગરસેવકે ટ્રેન નીચે પડતું મૂકી આપઘાત કરી લેતાં અરેરાટી વ્યાપી

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મહેસાણા, વિસનગર પાલિકાના વોર્ડ નં. ૧માં બિનહરીફ ચૂંટાયેલા અને ભાજપે પક્ષના નેતા તરીકે નિયુક્ત કરેલા દીપકકુમાર મોદીએ સોમવારે સવારે ટ્રેન નીચે પડતું મૂકી આપઘાત કરી લેતાં અરેરાટી પ્રસરી ગઈ છે. પોલીસે અકસ્માત મોતનો ગુનો નોંધી વધુ તપાસ હાથ ધરી છે. વિસનગરના ક્રાંસા એનએ વિસ્તારમાં ગણેશનગર સોસાયટીમાં રહેતા ભાજપના સેવાભાવી કાર્યકર તરીકેની છાપ ધરાવતા દીપકકુમાર ડાહ્યાલાલ મોદી (ઉં.વ.૫૪) તાજેતરમાં ચૂંટાયેલા વિસનગર નગરપાલિકાની યુટીલીમાં વોર્ડ નં. ૧માંથી બિનહરીફ ચૂંટાયા હતા. ભાજપ દ્વારા તેમને પાલિકામાં પક્ષના નેતા તરીકે નિયુક્ત કરાયા હતા. સોમવારે સવારે તેમણે વિસનગરના પટણી દરવાજાથી માટેલ

હોટલ તરફ જતા રસ્તા પર સ્પશાન નજીકના પાસેથી પસાર થઈ રહેલી વરેકા-ગાંધીનગર પેસેન્જર ટ્રેન નીચે પડતું મૂકી આત્મહત્યા કરી લેતાં આ ઘટનામાં તેમના માથા અને ઘડનો ભાગ પણ અલગ થઈ ગયો હતો અને સમગ્ર વિસ્તારમાં અરેરાટી પ્રસરી ગઈ હતી. ઘટનાની જાણ થતાં લોકો એકઠા થઈ ગયા હતા અને ભાજપના આગેવાનો સહિત નગરસેવકો તેમજ પરિવારજનો ઘટનાસ્થળે પહોંચ્યા હતા. વિસનગર શહેર પોલીસ મથકના પીઆઈ કે.બી.પટેલ સહિત સ્ટાફ ઘટનાસ્થળે પહોંચી મુનદેહનું પીએમ કરાવવા સહિતની આગળની કાર્યવાહી હાથ ધરી હતી. મુનદેહ પરિવારજનો સોપાતાં કલ્યાંતભયાં દૃશ્યો સર્જાયાં હતાં. મોટી સંખ્યામાં સ્નેહીજનો, આગેવાનો, નગરજનો તેમની અંતિમયાત્રામાં જોડાયા હતા.

સાયબર ફોડની નવી હાઇટ હારિજમાં મ્યુલ એકાઉન્ટ્સ દ્વારા અબજોની હેરાફેરી પકડાઈ

(સંપૂર્ણ સમાચાર સેવા)

મહેસાણા, પાટણ સાયબર કાર્થમ પોલીસે ‘ઓપરેશન મ્યુલ 2.0’ હેઠળ 398 ક્રોડ 20 સાયબર ફ્રેડ રહેતો પર્ફેક્શન કરી કુલ 20 આરોપીઓ વિરુદ્ધ ગુનો દાખલ કરવામાં આવ્યો છે. પાટણ સાયબર કાર્થમ પોલીસ દ્વારા ભારત સરકારના ‘SAMANVAYA’ અને ‘NCCRP’ પોર્ટલ પરની માહિતીનું વિશ્લેષણ કરવામાં આવ્યું હતું. તપાસ દરમિયાન ‘શી હારિજ નાગરિક સહકારી બેંક લિ., હારિજ’ ખાતે ખોલાવવામાં આવેલા કેટલાક ક્રંટ ખાતાઓમાં અસામાન્ય અને શંકાસ્પદ વ્યવહારો જણાયા હતા. જેમાં ૧૩ મ્યુલ એકાઉન્ટ્સમાં રૂ. ૩૮૮.૪૩ ક્રોડના ગેરકાયદે વ્યવહારો થયા હતા. આ ખાતાઓમાં દેશભરમાંથી નોંધાયેલી 228 સાયબર ફ્રેડની ફરિયાદો સામે આવી હતી. કેટલાક ઈસમોદ્વારા લોકોને રોકડ રકમ અને માસિક કમિશનની લાલચ આપી તેમના નામે પેઢીઓ ઉભી કરી બેંક ખાતાઓ ખોલાવવામાં આવતા હતા. આ ખાતાધારકો પાસેથી ATM કાર્ડ, ચેકબુક, સિમકાર્ડ અને

ઈન્ટરનેટ બેંકિંગની વિગતો મેળવી તેનો ઉપયોગ ઓનલાઈન જુગાર, સટ્ટા, ડિજિટલ અરેસ્ટ, સેક્સરેશન અને APK/લિક્ક આધારિત છેતરપિંડી માટે કરાતો હતો. આથી પાટણ સાયબર પોલીસ દ્વારા ૧૩ બેંક ખાતા ધારકો તથા ખાતાઓ ભાડે મેળવી તેનો ગુનાઈત પ્રવૃત્તિમાં ઉપયોગ કરનારા ૭ વેબસાઈટ મળી ૨૦ આરોપીઓ વિરુદ્ધ સાયબર કાર્થમ પોલીસ સ્ટેશને ગુનો દાખલ કરી ૧૪ને ઝડપી હતા જ્યારે છ આરોપીઓને ઝડપી લેવા ચક્રો ગતિમાન કર્યાં છે. પકડાયેલા આરોપીઓ: રોહન અશોકજી ઠાકર (હાલ રહે. પાટણ, મૂળ રહે. ટીબાવાસ, ચાણસ્મા), વિશ્વભાઈ ડરગોવનભાઈ પ્રજાપતિ (પટેલ વાસ, હારિજ), ચિરાગકુમાર રામજીભાઈ પ્રજાપતિ (ચામુંડાનગર, હારિજ), પાર્થ કમલેશભાઈ પ્રજાપતિ (હરિજકૃષ્ણની પોળ, પાટણ), ચેતન ભગવાનભાઈ ઠાકર (હાલ રહે. પાટણ, મૂળ રહે. રોડા, તા. હારિજ), મહિપત કનુભાઈ પ્રજાપતિ (હાલ રહે. બેચરાજી, મૂળ રહે. બોરતવાડ, તા. હારિજ), રમેશભાઈ અમદાવાદ,

પશ્ચિમ રેલવે રાજકોટ મંડળ

ક્ર. સં.	ઈ-ટેન્ડર નં અને કામનું નામ	અંદાજિત NIT કિંમત (કરોડ)	અનુસ્ક્રમ નં (કમી)
1	DRM-RJT-2026-27-E-11 રાજકોટ મંડળ; DEN	164306099.19	3286100.00
2	DRM-RJT-2026-27-E-12 રાજકોટ મંડળ; DEN	5367018.93	107200.00
3	DRM-RJT-2026-27-E-13 રાજકોટ મંડળ; DEN	64088610.05	1281400.00

પશ્ચિમ રેલવે - ભાવનગર મંડળ

ક્ર. સં.	ઈ-ટેન્ડર નં અને કામનું નામ	અંદાજિત NIT કિંમત (કરોડ)	અનુસ્ક્રમ નં (કમી)
1	DRM-RJT-2026-27-E-14 ભાવનગર મંડળ; DEN	164306099.19	3286100.00
2	DRM-RJT-2026-27-E-15 ભાવનગર મંડળ; DEN	5367018.93	107200.00
3	DRM-RJT-2026-27-E-16 ભાવનગર મંડળ; DEN	64088610.05	1281400.00

દિલ્હીની ફ્લાઈટની ઈમરજન્સી લેન્ડિંગ કરવાની ફરજ પડી

રાજકોટમાં હીરાસર એરપોર્ટ પર દિલ્હીની ફ્લાઈટને બર્ડ હિટ

(સંપૂર્ણ સમાચાર સેવા)

રાજકોટ, રાજકોટમાં દિલ્હીની ફ્લાઈટની ઈમરજન્સી લેન્ડિંગ કરવાની ફરજ પડી હતી. હીરાસર એરપોર્ટ પર ફ્લાઈટ ટેકઓફ કરતી હતી ત્યારે જ બર્ડ હિટ થતાં ફ્લાઈટ ફરીથી લેન્ડ કરવાની ફ્લાઈટમાં કુલ ૧૨૪ પ્રવાસીઓ સવાર હતા. એર ઈન્ડિયાની ફ્લાઈટના પંખામાં નુકસાન થયું હતું. એર ઈન્ડિયાની ફ્લાઈટના પંખામાં નુકસાન થયું હતું. ફ્લાઈટ રિપેરિંગ બાદ ડીઝેલની ટીમ દ્વારા પણ ચકાસણી કરવામાં આવશે. ઈન્ડિયાની ફ્લાઈટને ઊડાન માટે મંજૂરી આપવામાં આવશે. આ પહેલા ગયા વર્ષે અમદાવાદમાં જુલાઈમાં મુંબઈથી અમદાવાદ આવતી એર ઈન્ડિયાની ફ્લાઈટને લેન્ડિંગ

ક્ર. સં.	ઈ-ટેન્ડર નં અને કામનું નામ	અંદાજિત NIT કિંમત (કરોડ)	અનુસ્ક્રમ નં (કમી)
1	DRM-RJT-2026-27-E-17 ભાવનગર મંડળ; DEN	164306099.19	3286100.00
2	DRM-RJT-2026-27-E-18 ભાવનગર મંડળ; DEN	5367018.93	107200.00
3	DRM-RJT-2026-27-E-19 ભાવનગર મંડળ; DEN	64088610.05	1281400.00

અટવાઈ પડ્યા હતા. એર ઈન્ડિયાએ ૧૦૦ આંતરરાષ્ટ્રીય મુસાફરોને બીજી ફ્લાઈટમાં ટ્રાન્સફર કરીને તેમની મુસાફરીની વ્યવસ્થા કરી હતી. તૂટેલી બ્લેડને રિપેર કરવા માટે દિલ્હીથી નવી બ્લેડ મંગાવવામાં આવી, અને ૧૨ કલાકની તકનીકી કામગીરી બાદ વિમાનને સોમવારે સવારે ૮:૩૦ વાગ્યે મુંબઈ રવાના કરવામાં આવ્યું હતું. અમદાવાદ એરપોર્ટ પર બર્ડ હિટની ઘટનાઓ વધી રહી છે. છેલ્લા સાત વર્ષમાં ટેકઓફ અને લેન્ડિંગ દરમિયાન ૨૨૪ પોલીસો અને પ્રાણીઓ આવી છે.

ક્ર. સં.	ઈ-ટેન્ડર નં અને કામનું નામ	અંદાજિત NIT કિંમત (કરોડ)	અનુસ્ક્રમ નં (કમી)
1	DRM-RJT-2026-27-E-20 ભાવનગર મંડળ; DEN	164306099.19	3286100.00
2	DRM-RJT-2026-27-E-21 ભાવનગર મંડળ; DEN	5367018.93	107200.00
3	DRM-RJT-2026-27-E-22 ભાવનગર મંડળ; DEN	64088610.05	1281400.00